

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-843(PB)/2019

IN THE MATTER OF:

Prayag Kumar

.... Applicant/petitioner

v.

M/s. Earth Galleria Pvt. Ltd. & Anr.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Ashish Anand, Adv.

For the Respondent

Mr. Amit Goel, Adv. for R-2

ORDER

On behalf of respondent No. 2 it is represented that being a co-corporate debtor, CIR Process could also be initiated against it. He has submitted that respondent No. 2 has however filed a Writ Petition under Article 32 of Constitution being Writ Petition (c) No. 199 of 2019 and the proceedings before the Adjudicating Authority-NCLT have been stayed. We order accordingly,

List for further consideration on 06.08.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)